

Proselytisation Activities of Christian Missionaries

973. SHRI RAM SINGH KASHWAN : Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government monitors the proselytising activities of Christian missionaries;

(b) if so, the details thereof; and

(c) the action taken by the Union Government to prevent such conversions through fraud and coercion?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). According to Article 25 of the Constitution of India, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion. 'Public Order' is listed as Item No. 1 of List-II State List of 7th Schedule of the Constitution of India and as such action for conversion from one religion to another religion through fraud and coercion is to be taken by the State Government.

Inclusion of Certain Communities in SCs/STs List

974. DR. K. D. JESWANI : Will the Minister of WELFARE be pleased to state:

(a) whether the Government have appointed a High Power Committee to propose the inclusion of certain communities in the list of Scheduled Castes and Scheduled Tribes;

(b) if so, whether the Committee has submitted its report;

(c) if so, the details thereof;

(d) whether the Government have examined the said report; and

(e) if so, the outcome thereof and the action taken by Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) An Advisory Committee had been constituted to go into the various issues pertaining to the revision or modification of the lists of Scheduled Castes and Scheduled Tribes on 13.10.93. The Committee is no longer in existence.

(b) No, Sir

(c) to (g). Does not arise.

Patrolling in Coastal Areas

975. SHRI HARIN PATHAK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government bear a part of the expenditure incurred on the joint patrolling in coastal areas of the country;

(b) if so, the details thereof; and

(c) the amount claimed by the Government of Gujarat in this regard and the amount actually reimbursed to that State by the Union Government during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). A joint Coastal Patrolling involving Navy, Coast Guard, Customs and the State Police is in existence along the west coast along the coast of Maharashtra, Gujarat and Goa. The Government of Gujarat had claimed from the Government of India the reimbursement of expenditure incurred by the former on joint coastal patrolling in 1993-94 and 1994-95 under the coastal Surveillance Scheme amounting to Rs. 33.73 crores. After Processing the claims Government sanction for Rs. 458.89 lakhs on special financial assistance to the Government of Gujarat for financing the coastal Surveillance Scheme in 1993-94 and 1994-95 was issued in March, 1995. The State government has also sent a claim for Rs. 322.14 lakhs for the year 1995-96. The proposal is under examination.

11.07hrs

The Lok Sabha then adjourned till fourteen of the clock

[English]

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock

(Mr. DEPUTY SPEAKER in the Chair)

... (Interruptions)

14.01 hrs

At This stage, Dr. Mumtaz Ansari and some other hon. Members came and stood on the floor near the Table.

14.01¼hrs

PAPERS LAID ON THE TABLE

[English]

Eleventh Annual Report and Explanatory note of the Minorities Commission from 1st April, 1988 to 31st March 89 along with statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : I, on behalf of Shri Sitaram Kesri, beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April 1988 to 31st March, 1989.

- (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above report.
 - (iii) A copy of the Memorandum (Hindi and English versions) of the Action taken on the above report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No.L.T. 9149/96]

Annual Report and Review of the working of Regional Computer Centre, Calcutta for 1994-95 along with audited accounts and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above :

[Placed in Library See No.L.T. 9150/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh. for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1994-95.
- (4) Statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No L.T. 9151/96]

Annual Report and Review of the working of the Blecco Lowrie Ltd. Calcutta for 1994-95 alongwith Statement showing reasons for delay in laying papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE

IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : I on behalf of Capt. Satish Kumar Sharma , beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1994-95
- (ii) Annual Report of the working of the Biecco Lawrie Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No L.T. 9152/96]

- (b) (i) Review by the Government of the working of the IBP Company Limited and its subsidiaries for the year 1994-95.
 - (ii) Annual Report of the IB Company Limited, and its subsidiaries for the year 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No. L.T. 9153/96]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.

[Placed in Library See No. L.T. 9154/96]

Annual Report and Review of the working H.T.L. Ltd. for 1994-95 alongwith statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : I beg to lay on the Table -

- (1) A Copy of the following papers (Hindi English versions) under sub-section (1) of section 619A of the Companies Act. 1956 -
- (i) Review by the Government of the working of the HTL Limited, for the year 1994-95.
- (ii) Annual Report of the HTL Limited , for the year 1994-95 along with Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library Sec No. L.T. 9155 / 96]

- (3) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1995 (Hindi and English versions) Published in Notification No. G.S.R. 818(E) in Gazette of India dated the 28th December 1995 under sub-section (5) of the section 7 of the Indian Telegraph Act, 1985.

[Placed in Library See No. L.T. 9156/96]

Annual Report and Review of the working of National Centre of Films for Children and Young People Bombay for 1994-95

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : I beg to lay on the Table –

- (1) A copy of the Annual Report (Hindi and English version of the National Centre of Films for Children and Young People ; Bombay for the year 1994-95 alongwith Audited Report.
- (2) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Bombay, for the year 1994-95.

[Placed in Library See No. L. T. 9157/96].

Notification under sub-section 490 of the section 490 of Delhi Municipal Corporation Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : I beg to lay on the Table-

Notification No. U 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 31st January 1996 containing Order regarding extension of period of Municipal Corporation of Delhi for an additional period of six months with effect from the 1st February 1996 issued under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library See No. L.T. 9158/96]

Notification under Gurudwaras Act, 1925

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : I beg to lay on the table-

Notification No. S.O. 978(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1995 directing that the Sikh Gurudwaras Act, 1925 shall have effect from the 15th December, 1995 subject to certain modification mentioned in the Notification, issued under section 72 of the said Act, together with a corrigendum thereto published in Notification No. S.O. 38 (E) in Gazette of India dated the 12th January, 1996.

[Placed in Library See No. L.T. 9159/96]

14.03 Hrs.

COMMITTEE ON PUBLIC ACCOUNTS STATEMENTS

[English]

SHRI RAM NAIK (Bombay North) : I beg to lay on the Table (Hindi and English version) of the Statements showing action taken by Government on the recommendations contained in Chapter - I and final replies in respect of Chapter V of the following Reports:

- (1) 123rd Report (7th Lok Sabha) on Redundancy in materials procured for the manufacture of an aircraft.
- (2) 137 Report (7th Lok Sabha) on Kandla Port Trust
- (3) 168 Report (7th Lok Sabha) on Development and Manufacture of a weapon system.
- (4) 221st Report (7th Lok Sabha) on Purchase of second hand transport aircraft from a private firm.
- (5) 4th Report (8th Lok Sabha) on Coffee Board.
- (6) 25th Report (8th Lok Sabha) on Customs Receipts Irregular Refund of Duty due to incorrect grant of exemption.
- (7) 37th Report (8th Lok Sabha) On Customs Receipts Duty Exemption Entitlement Scheme.
- (8) 60th Report (8th Lok Sabha) on Acquisition of immovable properties.
- (9) 67th Report (8th Lok Sabha) on Working of Embarkation Headquarters.
- (10) 115th Report (8th Lok Sabha) on loss of revenue due to non-revision rentals.
- (11) 120th Report (8th Lok Sabha) on Railway Recruitment Boards.
- (12) 137th Report (8th Lok Sabha) on Reliefs and Refunds.
- (13) 153rd Report (8th Lok Sabha) on Tourists Special Train - The Palace of Wheels.
- (14) 170th Report (8th Lok Sabha) on Delay in development of an equipment for Air Force.